Domestic and foreign institutions

†4671. SHRI RAVI SHANKAR PRASAD:
SHRI RAJ MOHINDER SINGH MAJITHA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that it has been considered to maintain the balance of number of domestic and foreign institutions in the country prior to giving in principal approval for establishment of foreign universities in the country;

(b) if so, the details thereof; and

(c) the average of balance in these educational institutions of both categories fixed at present?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No, Sir.

(b) and (c) Do not arise.

Opposition to RTE Act from minority educational institutions

†4672. SHRI RAVI SHANKAR PRASAD:
SHRI SHIVANAND TIWARI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that certain minority educational institutions have expressed opposition to the implementation of Right to Education (RTE) Act in the country;

(b) if so, the facts in this regard;

(c) the names of institutions that have so far registered their opposition to Government;

(d) the grounds on which this opposition is based; and

(e) Government's decision on this opposition?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) A number of Minority organizations including, *inter-alia*, Commission for Education and Culture, New Delhi, Association of Catholic Educational Institutions in U.P., Catholic Bishop's Conference of India, Kerala Catholic Federation, Kerala Catholic Bishop's Council, Andhra Pradesh Bishop's Council, Fatima Junior High School, Birabhanti, U.P., have represented that provisions under section 21 and 22 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009, relating to the composition and functions of the School Management Committees, violate their rights under Article 30 of the Constitution of India. They have requested that all minority institutions be excluded from the requirement of constituting the School Management Committees.

†Original notice of the question was received in Hindi.

(e) The Right of Children to Free and Compulsory Education (Amendment) Bill, 2010 has been introduced in the Rajya Sabha to address some of the concerns expressed by the Minority organizations.

Recommendations of NKC on SSA

†4673. SHRI LALIT KISHORE CHATURVEDI:
DR. GYAN PRAKASH PILANIA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether National Knowledge Commission (NKC) has recommended not to decrease Centre's 75 per cent contribution in Sarva Shiksha Abhiyan (SSA);

(b) whether it has also recommended to provide remaining amount as Central assistance to the States which contribute 15 per cent to the scheme under Right to Education;

(c) whether it has also recommended to liberalize the procedure for granting funds by Central Government to States and to grant funds upto school level; and

(d) whether above recommendations are being implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) Yes, Sir. The National Knowledge Commission (NKC) has expressed concern about the reduction in central funding from 75 per cent to 50 per cent. It has recommended that in addition to 50% funds for Sarva Shiksha Abhiyan (SSA), the Central Government should provide all the necessary funding to ensure the Right to Education in those States where the State Government is already spending at least 15 per cent of its total budget on school education.

(d) The Framework for Implementation of SSA programme in Eleventh Plan had envisaged a funding pattern of 50:50 between the Central Government and States/UTs. However, there had been demands from States/UTs for continuing with the funding pattern of 75:25 in vogue in the Tenth Plan. The demand was considered and Government revised the funding pattern in the ratio of 65:35 during the first two years of Eleventh Plan, 60:40 in the third year, 55:45 in the fourth year and 50:50 thereafter. In respect of the NER States the funding is in the 90:10 ratio with the Central share sourced from the 10% earmarked funds for the NE States in the SSA's Central Budget.

Control over fee structure in foreign universities

4674. SHRIMATI KUSUM RAI:
SHRI NAND KISHORE YADAV:
SHRI KAMAL AKHTAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer

†Original notice of the question was received in Hindi.